

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 85590 of 2019

[Arising out of Order-in-Appeal No. MUM-CUSTOM-PREV-APP-1029/2018-19 dated 23.01.2019 passed by the Commissioner of Customs (Appeals), Mumbai-III]

M/s MDS Associates
Flat No. 411, B-Wing,
Punit Tower-2, Plot No. 53,
Sector 11, CBD Belapur,
Navi Mumbai 400 614

.....Appellant

VERSUS

Commissioner of Customs (Preventive),
Mumbai
New Custom House,
Ballard Estate,
Mumbai-400 001

.....Respondent

APPEARANCE:

None for the Appellant.

Shri Ram Kumar, Assistant Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 87243/2023

Date of Hearing: 11.12.2023
Date of Decision: 11.12.2023

PER: DR. SUVENDU KUMAR PATI

None for the Appellant as has been the case on last two occasions.
On 20.02.2023 Advocate Mr. Brijesh Pathak appeared and requested for
adjournment to file Vakalatnama duly executed by the Appellant.
Subsequently Vakalatnama was filed on 20.02.2023 but non-appeared

today, on 08.09.2023 and also on 03.04.2023. It seems that Appellant is no more interested to pursue its appeal further.

2. Consequently the same appeal is dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Kajal